जपसरिक्ष

5. प्राथमिक स्तर पर बनुमानतः सभी बच्चों द्वारा शिक्षा के न्यूनतम स्तर प्राप्त करना तथा इस प्रक्रिया को अपर प्राथमिक स्तर पर भी प्रारम्भ करना ।

जहां तक राष्ट्रीय साक्षरता भिश्न का संबंध है, योजनाविध के दौरान, पूर्ण साक्षरता अभियानों के तहत, 345 जिलों को शामिल करने का प्रस्ताव है।

(ग) आठवीं पंचवषीय योजना के दौरान, प्रारम्भिक शिक्षा तथा प्रीढ़ शिक्षा कार्यक्रमों में लिए कमशः 2800 करोड़ तथा 1400 करोड़ रुपए की कृत राशि केन्द्रीय सैक्टर में आई-टित की गईं।

Deemed and Statutory Urdu Universities

3180 DR. SHRIKANT RAMCHANDRA JICHKAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number and names of the Urdu Universities (Deemed and Statutory) in the country and the number of students enrolled in each of them;
- (b) the total expenditure incurred by Government on them during the last three years; and
- (c) whether Government propose to establish any new Urdu University?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) According to the information furnished by the University Grants Commission, there is no Urdu University in the country at present.

- (b) Does not arise.
- (c) Government has constituted a Committee under the Chairmanship of Shri Aziz Qureshi, ex-M.P., to consider in detail all aspects of the establishment of a Urdu University and make suitable recommendations to the Government in this regard.

Kendriya Vidyalaya Sangathan Employees under CAT

3181. SHRI MISA R. GANESAN:

SHRI MOHD. KHALEELUR RAHMAN:

SHRI SARADA MOHANTY : SHRI N. GIRI PRASAD :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

- (a) whether AIKVTA has been demand ing that Kendriya Vidyalaya Sangathan employees be brought under the jurisdiction of Central Administrative Tribunal: and
- (b) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTI15T OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT EDUCATION AND DEPARTMENT CULTURE) (KUMARI SELJA): (a) and (b) Yes, Sir. Kendriya Vidyalaya Sangathan, being a Society under Societies' Registration Act, does not automatically come under the Central Administrative Jurisdiction of Tribunal, Section 14(2) of the Central Administrative Tribunal Aot-1985, empowers the Central Government to issue notification for bringing Corporations/ Societies owned or controlled by the Government of India within the jurisdiction of Central Administrative Tribunal in regard to service matters of the employees of such bodies. No such notification for Kendriya Vidvalava Sangathan, could be issued as the Central Administrative Tribunal is not enquipped at present to bear any extra work load.

प्रक्रिक्शार्सियों का प्रौढ़ किसा में भाग न स्रोता

- 3182. श्री गोपाल सिंह श्री. सोलंकी : क्या मानव संसाधन विकास मंत्री गह बताने की कृपा करोंगे कि :--
- ं (क) क्या यह सच है कि बहुत से प्रशि-क्षार्थी सामाजिक और सांस्कृतिक बाधाओं और शूल्क-अदायगी के भय से प्रीढ़ जिक्का कार्यक्रमों में भाग नहीं लेते हैं;